

Reservations in promotions to Scheduled Tribes Officers for Selection Grade Posts

1637. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to extend the reservations in promotions in accordance with July, 1974 orders to the Selection Grade posts in view of the negligible percentage of representation of Scheduled Tribe officers in the higher category posts;

(b) whether it is a fact that many of the reserved posts for Scheduled Tribe Officers are diverted to Scheduled Caste Officers; and

(c) what steps Government propose to remedy the position and protect the interests of Scheduled Tribe Officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) The July, 1974 orders relating to reservation in promotion by selection applies to all cases of such promotion upto the lowest rung of Group A (Class I) posts, including selection grade posts covered within this framework. It is not proposed to extend the scope of the 1974 orders.

(b) and (c) Separate reservations have been provided for Scheduled Castes/Scheduled Tribes. In case of non-availability of Scheduled Castes and Scheduled Tribes officers, reservations are carried forward to three subsequent recruitment years and in the final year of carry forward reservations are exchangeable between Scheduled Castes and Scheduled Tribes and vice-versa in all cases except in promotion by selection from group C to Group B to the lowest rung and from Group B to the lowest rung of Group A where reservations are exchangeable in the same year itself.

The present scheme of reservation protects the interests of both the reserved communities adequately.

Expenditure incurred by DMC in defending proceedings in course for House Tax Cases ..

1638. SHRI SOMJIBHAI DAMOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of legal expenses incurred by the Municipal Corporation of Delhi in defending proceedings in House Tax cases instituted against them by the house owners in the Supreme Court, Delhi High Court and the District Judge's Court during 1981, regarding non-implementation of the Supreme Court Judgement dated 20th December, 1979;

(b) how many such cases were decided by the above courts finally during the year 1981; and

(c) how many cases decided by the above courts during 1981 regarding non-implementation of the Supreme Court Judgement dated 20 December, 1979, went against the Municipal Corporation of Delhi and in how many cases the assessment orders of the Municipal Corporation were quashed and fresh assessment ordered by these courts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH):

(a) to (c) The Municipal Corporation of Delhi has reported that as on 31-12-1981, there were 8758 cases pending in the various courts in Delhi in which the Corporation is a party. These cases included cases relating to property tax assessment also. Furnishing information in regard to the number of cases pending and disposal of, in favour of against the Corporation, in 1981, and the amount spent on these cases would